

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 82/MP/2013

Sub: Petition for levy of back up supply charges and withholding of UI charges in violation of Central Electricity Regulatory Commission (Open Access in inter-State transmission) Regulations, 2008 during the grant of inter-State open access.

Date of hearing : 23.7.2013

Coram : Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member
Shri A.S.Bakshi, Member (EO)

Petitioner : Dhruvdesh Metasteel Private Limited, Bangalore

Respondent : State Load Despatch Centre, Karnataka, Bangalore

Parties present : Shri Shridhar Prabhu, Advocate for the petitioner
Shri Anantha Narayana, Advocate for the petitioner

Record of Proceedings

Learned counsel submitted that the actions of the respondent are in gross violation of the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009. Learned counsel further submitted that the respondent has not filed any reply to the petition.

2. The Commission directed the respondent to file its reply on or before 8.8.2013, with an advance copy to the petitioner. The petitioner may file its rejoinder, if any, by 20.8.2013.

3. Subject to above, the Commission reserved order in the petition.

By Order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**